

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. **Dr.Pramod Deo, Chairperson**
2. **Shri R.Krishnamoorthy, Member**
3. **Shri S.Jayaraman, Member**
4. **Shri V.S.Verma, Member**

Petition No. 60/2007

In the matter of

Grant of licence for inter-State trading in electricity to Kalyani Power Development Private Limited, Pune.

And in the matter of

Kalyani Power Development Private Limited, Pune

And in the matter of

Pune Power Development Private Limited, Pune

ORDER

Based on an application made under sub-section (1) of Section 15 of the Electricity Act, 2003 (the Act), Kalyani Power Development Private Limited, Pune (the licensee) was on 21.8.2007 granted licence as a category `F` electricity trader for trading in whole of India, except the State of Jammu and Kashmir subject to the terms and conditions contained in the licence. Consequent to the notification of Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations 2009, the Category `F` licence granted to the licensee was re-categorised as Category `I`. Subsequently, on the request of licensee, the license granted was downgraded from Category `I` to Category `III` on 15.4.2009.

2. The licensee vide its affidavit dated 27.10.2009 has informed that the name of the company has been changed from Kalyani Power Development Private Limited to Pune Power Development Private Limited with effect from 23.9.2009. The certificate of change of name from the Kalyani Power Development Private Limited to Pune Power Development Private Limited dated 23.9.2009 issued by Registrar of Companies, Maharashtra, Pune has been placed on record along with the affidavit. A prayer has been made to note and take on record the change on the licence issued on 21.8.2007 in favour of Kalyani Power Development Private Limited.

3. Consequent to issue of certificate by the Registrar of Companies, Maharashtra, Pune, as noted above, we direct that in the Commission's records, name of the licensee be changed from "Kalyani Power Development Private Limited" to "Pune Power Development Private Limited" and an endorsement to that effect be made by Secretary of the Commission on the licence certificate already issued on 21.8.2007 in favour of Kalyani Power Development Private Limited.

4. A copy of this order be sent to the Central Government in Ministry of Power and CEA in terms of sub-section (7) of Section 15 of the Act for their information and record.

Sd/- sd/- sd/- sd/-
(V.S.VERMA) (S.JAYARAMAN) (R.KRISHNAMOORTHY) (DR.PRAMOD DEO)
MEMBER MEMBER MEMBER CHAIRPERSON
New Delhi dated the 4th November 2009